

[श्री नवल किशोर शर्मा]

17. 29 hrs.

ARREST OF MEMBER

MR. CHAIRMAN : I have to inform the House that the Speaker has received the following telegram, dated the 9th August, 1970, from the Sub-Divisional Magistrate, Supaul:—

"I have the honour to inform that Shri Gunanand Thakur, Member, Lok Sabha, has been arrested at 7 A. M. on the 9th August, 1970 at Kariho under Sections 107/114, Criminal Procedure Code in execution of warrant of arrest duly issued by Sub-Divisional Magistrate in order to prevent breach of peace in connection with forcible occupation of land in village Kariho. He is at present lodged in Supaul Jail."

MR. CHAIRMAN : Now, we shall take up the half-an-hour discussion.

SHRI R. D. BHANDARE (Bombay Central) : Before you call the hon. Member Shri E. K. Nayanar to raise the half-an-hour discussion, I think somebody must be called on the earlier subject relating to the reports of the Commissioner for Scheduled Castes and Scheduled Tribes, so that he can continue tomorrow.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : It is not necessary.

MR. CHAIRMAN : Is it necessary ? Shri S. M. Banerjee will speak. His name is on the list.

SHRI S. M. BANERJEE (Kanpur) : Mr. Chairman, Sir...

17.31 hrs.

HALF-AN-HOUR DISCUSSION

ALLEGED INVOLVEMENT OF KERALA MUSLIM LEAGUE IN SMUGGLING RACKET

MR. CHAIRMAN : The House will now take up the half-an-hour discussion on points arising out of the answer given on the 27th July, 1970 to Unstarred Question

कि इस समस्या को बहुत ही प्राथमिकता दी जाय। अभी मेरे मित्र उड़के और दूसरे मित्र कह रहे थे कि हरिजनों और आदिवासियों के क्षेत्रों में जो काम करने के लिए लोग जाते हैं वह दूसरे प्रान्तों के होते हैं या ऐसे लोग होते हैं जिनका उन लोगों से सम्बन्ध नहीं होता। स्कूल की बात कर रहे थे। मैं कहना चाहता हूँ कि क्यों नहीं यह डिपार्टमेंट या राज्य सरकार यह क्यों नहीं करती है कि जिन क्षेत्रों के अन्दर चाहे सोशल वेलफेयर डिपार्टमेंट हो चाहे डिस्ट्रिक्ट वेलफेयर डिपार्टमेंट के लोग हों, चाहे हरिजनों में काम करने वाले हों या आदिवासियों के क्षेत्रों में काम करने वाले अध्यापकों का सवाल हो या चाहे उनमें काम करने वाले दूसरे अधिकारियों का सवाल हो, क्या हम यह नहीं कर सकते हैं कि क्षेत्रों में काम करने वाले लोग उसी क्षेत्र के हों और उसी तरह के लोग हों ? अगर अनुसूचित जाति में काम करना है तो अनुसूचित जाति के लोगों को उस काम पर लगाया जाना चाहिए। अगर अनुसूचित जन-जाति के लोगों में काम करना है तो अनुसूचित जन-जाति के लोगों को उसमें लगाया जाना चाहिए। इसका एक और अर्थ परिणाम होने वाला है। उन लोगों को स्वाभाविक तौर से उनके प्रति सहानुभूति होती है और उसके परिणामस्वरूप वह ज्यादा कारगर तरीके से काम करेंगे।

इस सिलसिले में मैं एक बात और निवेदन कर रहा था कि हरिजनों और ऐसे दूसरे लोगों के लिए उनके मुकद्दमों की देखभाल करने के लिए वकील नियुक्त किये जाने चाहिए। राजस्थान में तो यह सब है। लेकिन वही बात इसमें भी है। भले ही आप वकील नियुक्त करें लेकिन वही दलील यहाँ भी आती है कि अगर उसी जाति के लोगों को नियुक्त करेंगे तब तो उससे कोई लाभ होने वाला है नहीं तो कोई लाभ होने वाला नहीं है।

No. 123 regarding alleged involvement of Kerala Muslim League in smuggling racket.

SHRI SEZHIYAN (Kumbakonam) : I rise on a point of order on two grounds. On the Order Paper, I find :

"Shri E. K. Nayanar to raise a discussion on points arising out of the answer given on the 27th July, 1970 to Unstarred Question No. 123 regarding alleged involvement of Kerala Muslim League in smuggling racket."

As per the answer given to the question, it is only the son of the president of Kerala Muslim League who is involved. I do not know how the entire party could be involved because of an individual...

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode) : I support it.

SHRI P. GOPALAN (Tellicherry) : He is expected to support and he must support it.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : This question cannot be discussed here whether the Muslim League as a party is involved or whether it is one individual who is involved. It depends upon what has been written by my hon. friend.

SHRI EBRAHIM SULAIMAN SAIT : I protest against this. (Interruptions)

SHRI SEZHIYAN : By this shouting, they probably do not want me to raise this point. If they want to shout me down it is all right. Loudness which lacks logic may win. But my point is that even in this very House, very many questions have come where Chief Ministers' sons have been involved and even the Prime Minister's son was involved in something, but on that ground we cannot brand the entire party to which the individual belongs as involved in it, because the case is against an individual only. So, why should the entire party be brought in? One may not agree with the party and one may not be a member of the party, but that party has got a place in this House. Unless and until the entire party is damned, why should it be involved in this? In the reply given to unstarred question

No. 123, it has been stated that investigations are going on. When investigations are going on and the police is seized of the matter and is *sub judice* how can we discuss this? (Interruptions) I may be wrong, but let me be allowed to have my say.

MR. CHAIRMAN : Order, order. Let him have his say.

SHRI SEZHIYAN : Is it proper to prepare the agenda and give a caption to the question itself as 'alleged involvement of Kerala Muslim League in smuggling racket' while in the body of the answer there is reference only to the son of the president of the Kerala Muslim League? Can the entire party be dragged into the picture and named when the case is against an individual only? Secondly, when investigations are going on, is proper for the House to go into this matter?

MR. CHAIRMAN : The question was answered. The question was having the title 'Alleged involvement of Kerala Muslim League in smuggling racket'.

SHRI SEZHIYAN : That caption itself is wrong.

MR. CHAIRMAN : This question was admitted.

SHRI EBRAHIM SULAIMAN SAIT : As unstarred question and not as starred question.

MR. CHAIRMAN : And the reply was also given. The hon Member is seeking to raise the half-an-hour debate also under the same heading. So, there is no point of order. As regards the point that it is *subjudice*, I would like to submit that it has been admitted, and I have to allow him to speak.

SHRI E. K. NAYANAR (Palghat) : Smuggling racket business in India is an easy way of accumulating black money and it is increasing year by year. More than Rs. 3 thousand crores black money is collected by big businessmen in India. Regarding smuggling in India I am quoting a report

[Shri E. K. Nayanar]

which appeared in the *London Times* dated May 30, 1969, which says :

"From a small country like Dubai, it is reported, every year fifteen crores dollars worth of gold coming into India through smuggling channels."

It affects the Indian economy and results in inflation and price increase and creates an economic crisis. If it is allowed to continue, India would become a smugglers' paradise.

Due to this smuggling racket, more than Rs. 500 crores are coming in the hands of big businessmen who make the profit. This money is spreading as black money and it comes to more than the Indian revenue.

Dr. B. R. Shenoy, the well-known Director of the Economic Research Centre has published an article about black money in a journal dated July 18, 1970. There he says :

"A study published in the *Bank of India Bulletin* (March 1963) states that smuggled goods are insured against confiscation. The premium currently is placed at 12-1/2 per cent. The amount of the confiscated smuggled goods in 1968-69 was Rs. 21.06 crores. If we may assume that 5 per cent of the insurance premium is set against confiscations, the total smuggling traffic during the year may be about Rs. 425 crores."

Not only this. The smuggling business is increasing year by year. Now the Ma'abar coastal area in Kerala State has been turned into a smuggling centre. An international smuggling racket centre was established in the coastal belt of Malabar with the help of some Muslim League leaders and financiers and some top big businessmen. I am going to deal with the Calicut smuggling racket. But before doing so, I want to say that the Finance Ministry is not seriously interested in unearthing the smuggling racket. I got some information from the Ministry. One was in reply to my unstarred question of July, 27 where it was said that the 'offices were searched by the officers of the Customs and Central Excise Collectorate, Cochin on May

26, 1970 in Calicut'. The search took place on May, 26. But I received a reply on August 6, 1970 from Shri J. D. Chatterji which says : 'The Preventive Circle was directed to search the premises of the particular firm on 27th May'. Directed. The contradiction is evident. That is why I say Government are not taking a serious interest in unearthing the smuggling racket in the coastal area. This is confirmed by the two contradictory reports.

On May 26, the residence of Syed Mohammed Bafakki Thangal, who is the son of the Kerala Muslim League leader, Bafakki Thangal, and business premises were searched by the officers of the Central Excise Collectorate. As a result of search, an empty cloth jacket with pouches and a cloth belt, both of the type generally used for transporting contraband gold, some tetron yarn and tape recorder tape and two gas cylinders etc. and certain incriminating documents were discovered. It is reliably learnt the information of search would reach some League leaders through the carrier system of some officials. Circumstances and non-seizure of more valuable things from Bafakki's house shows that the information about the likely search of his house reached them well ahead of time: which enabled them to remove all the other items from the residence of Thangal. I have a doubt whether any search was actually conducted at all or, they were satisfied since they got the account book as a reward of search. It is said by the son of the Muslim League leader Bafakki that the Key of almirah was not available there and was at Trivandrum. Do you know who kept the key at Trivandrum? It was in the pocket of Bafakki Thangal, Muslim League leader. Shri Bafakki's two close relatives are in Arabia. Obviously, it is through them the goods are coming to him. I understand that the DIG of Police at Calicut came in search of Asstt. Collector of Central Excise, Kozhikode, obviously under direction from the Kerala Home Ministry which was under Shri C. H. Mohammed Koya, another leader of the Muslim League and disciple of Bafakki Thangal.

I would like to say that the Muslim League was involved in the whole smuggling racket. During May last, the Customs

netted Rs. 24 lakhs worth of smuggled goods in Kerala. In all these rackets, there is no doubt the Muslim League was involved.

I am coming again to the Bafakki's case, Mohammed Bafakki was questioned again in the second week of July in connection with another racket of Rs. 4 lakhs; it shows that the racket is continuing without any break, because of the help given them from people at high level. The government machinery is not helping the officials. The special customs preventive officer was relieved from the additional duty on which he was kept before the search. According to the Central Government, he was neither associated with the handling of the information, except searching the premises, nor was he actively associated subsequently in investigation. The search conducted in the premises of Bafakki was on May 27th, the other one was on May 26th, and the special Customs preventive officer on additional duty was taken away from him on July 1st. I do not know how many places were searched by this officer during this period and what are the activities entrusted to him and the result of it.

One Dawood, accused in another racket had given a statement to the authorities in which he said that it is for Mohammed Bafakki that he had brought the goods and even previously brought it three or four times. It shows that Bafakki is an established smuggler.

The ruling Congress is not serious about unearthing this smuggling racket because it has been aligning with the Muslim League in Kerala for the last one year. Even now, they are coming to some arrangement in respect of some seats. Shri C. Subramaniam is in Kerala talking with the Muslim League leaders to get some seats. Because of this, the ruling Congress Government is not taking any serious steps to unearth the biggest smuggling racket.

I would like to draw the attention of the House to the reported news in the *Blitz* of May 9th, 1970 :

"The smugglers' gang is alleged to have international connections, a its

Kerala link being a top Muslim Leaguer. To his house the son of a former Union Finance Minister reportedly paid a visit last year.....

"The Launch Mumtaz captured near Bevoor Port had Rs 4 lakhs worth of foreign cloth. The same week the customs used Mumtaz to capture the other foreign launch near Azhikkal carrying Rs. 10 lakhs worth of nylon yarn, Japanese textiles goods and electrical equipment plus the American made revolver. The revolver and cartridges were in a red bag bearing the label 'made in Pakistan'."

The case of smuggling in Calicut has not been well investigated. If the Government is serious about it, a thorough investigation is essential. But I think the Government are not taking any serious view because of the alliance of the ruling Congress and the Muslim League for the Kerala elections. If the Government takes strong steps against the smugglers, the Muslim League will break away and the seats in the Assembly of the ruling Congress will be reduced. That is why they are not taking keen interest. I would like to know from the Government whether Government takes a serious view of unearthing some of the big business people of the League in the smuggling business operating in Malabar Coast, and if it is seriously interested, what steps it is taking against smugglers.

श्री प्रकाशचौर शास्त्री (हापुड़) : सभापति जी, भारत का जो विभाजन हुआ उसका पाप मुस्लिम लीग के ऊपर है। हमारा अपना यह दुर्भाग्य है कि यह सरकार इन तमाम बातों को जानने बूझने के बाद भी अब फिर से उसी प्रकार के संगठन को देश में पनपने का भ्रवसर दे रही है। पहले मुस्लिम लीग का जन्म हुआ था अलीगढ़ से और अब जो नयी मुस्लिम लीग पैदा हो रही है उसका जन्म भी अलीगढ़ से हो रहा है।

सभापति महोदय : शास्त्री जी, जरा इसी प्रश्न से सम्बन्धित रहें।

श्री प्रकाशवीर शास्त्री : मैं इसी प्रश्न से सम्बन्धित बात कहना चाहता हूँ। उत्तर भारत के अन्दर जो सज्जन इसका संगठन कर रहे हैं वह वही सज्जन हैं जिन्होंने अलीगढ़ मुस्लिम विश्वविद्यालय के उपकुलपति, श्री अलीयावर जंग पर आक्रमण किया था—श्री बशीर अहमद। लेकिन जो बात मैं विशेष रूप से कहना चाहता हूँ वह यह कि जहाँ उत्तर भारत के अन्दर मुस्लिम लीग नहीं थी तो उससे सम्बन्धित छोटी छोटी संस्थाएँ जैसे मजलिसे गशावरत, जमाअते इस्लामी, इत्तहादुल मुसल्मीन, इस प्रकार की थीं। लेकिन इस संगठन के बनने के बाद धीरे-धीरे वे सब उसमें लय होती जा रही हैं। इससे पता चलता है कि पहले ये मुस्लिम लीग के सब एडीशन थे जोकि इन नामों से काम कर रहे थे और मुस्लिम लीग बनने पर उसमें आत्मसात् होते जा रहे हैं। इसका पहला परीक्षण इलाहाबाद कारपोरेशन के अन्दर हुआ जहाँ कि इन सब संगठनों ने मिल करके चुनाव लड़ा। लेकिन जो बात मैं कहना चाहता हूँ वह यह कि इनके पास पैसा कहाँ से आता है? उत्तर भारत के अन्दर मुस्लिम लीग की मैंने चर्चा यून की कि आखिर इनके पास पैसा कहाँ से आता है? यह भयंकर साम्प्रदायिक संगठन है जिसके ऊपर सरकार की कृपा दृष्टि है। यह जानते हुए भी कि इसकी वजह से देश का विभाजन हुआ और अब फिर इस प्रकार का वातावरण देश में धीरे धीरे यह तैयार करना चाहते हैं। आने वाले चुनावों में इन्होंने निश्चय किया है कि कम से कम 50 पार्लमेन्ट की सीटों पर चुनाव लड़े जायें और जो उसमें हमारा सहयोग दें वहीं पर उन को भी सहयोग दिया जाये। केरल के श्री मुहम्मद इस्माइल जोकि अल इण्डिया मुस्लिम लीग के अध्यक्ष हैं उनके नाम से आज के नव-भारत टाइम्स में एक समाचार प्रकाशित हुआ है और उनका एक वक्तव्य प्रकाशित हुआ है जिसमें उन्होंने लिखा है कि आबादी के हिसाब से नौकरियों में मुसलमानों को प्रतिनिधित्व मिलना चाहिए या जो हमारा सहयोग करेंगे,

हम भी उनका सहयोग करेंगे। और भी इसी प्रकार की चीजें हैं जिनको मैं यहाँ पर कहना नहीं चाहता हूँ। लेकिन जो बात मैं विशेष रूप से कहना चाहता हूँ वह यह कि हिन्दुस्तान में इस समय अगर मुस्लिम लीग का संगठन कहीं काम कर रहा था और जहाँ से मुस्लिम लीग के टिकट पर चुनकर कुछ व्यक्ति संसद में आये हैं वह केरल है। जैसाकि अभी कहा गया कि वे सज्जन केवल केरल ही नहीं बल्कि अखिल भारतीय मुस्लिम लीग के अध्यक्ष हैं। उत्तर भारत में मुस्लिम लीग को जो पैसा आ रहा है वह समुद्र के किनारे किनारे के लोग जो सोने का तस्कर व्यापार करते हैं और उससे जो गलत ढंग का पैसा भारत में फिर से इस साम्प्रदायिक संगठन को खड़ा करने के लिए दिया जा रहा है। दूसरे शब्दों में यदि मैं कहूँ तो यह कह सकता हूँ कि विभाजन के बाद दोबारा जो मुस्लिम लीग नाम का पाप उदय हो रहा है यह सारा का सारा अरब के पैसे से उदय हो रहा है। बाहर से उनके पास पैसा आ रहा है और उसी से मुस्लिम लीग का संगठन बन रहा है। मैं पूछना चाहता हूँ कि यह सारी चीजें सरकार की जानकारी में हैं या नहीं?

दूसरी बात मैं यह जानना चाहता हूँ कि सरकार मुस्लिम लीग को साम्प्रदायिक संगठन मानती है या नहीं? क्योंकि इन्हीं के मिनिस्टर श्री खाडिलकर का कहना है कि मुस्लिम लीग साम्प्रदायिक संगठन नहीं है। लेकिन अभी पीछे गृह मन्त्रालय की बैठक में प्रधान मन्त्री ने कहा कि मुस्लिम लीग साम्प्रदायिक संगठन है। कल को यह संगठन देश में बने और फिर से देश के विभाजन का नया अध्याय प्रारम्भ हो उससे तो अच्छा है कि साँप को बढ़ने से पहले बचपन में ही कुचल दिया जाये ताकि देश को विपत्ति से बचाया जा सके।

श्री बेबी शंकर शर्मा : सभापति महोदय, मैं सत्री जी का ध्यान 30 अप्रैल के हिन्दुस्तान

टाइम्स में प्रकाशित इस समाचार की धोर धाकषित करना चाहता हूँ :

“Kozhikode : Six persons manning a foreign motor launch identified as Pakistan nationals were taken into custody following the seizure of ten lakhs worth of consumer goods from the launch by a customs party of Azhikal port of Cannanore district.”

हम जानते हैं कि पाकिस्तान मुस्लिम लीग का मानस पुत्र है। अगर मुस्लिम लीग न होती तो शायद पाकिस्तान भी न होता। अब जिस प्रकार मुस्लिम लीग केरल में काम कर रही है, उससे उत्साहित होकर पाकिस्तान के नेशनल्स भी वहाँ जाकर तस्करी व्यापार में शामिल हो रहे हैं। मैं जानना चाहता हूँ पाकिस्तान के जो नेशनल्स वहाँ पकड़े गये हैं उनमें और मुस्लिम लीग में कोई सम्बन्ध पाया गया है या नहीं? अगर पाया गया है तो उस सम्बन्ध में सरकार की क्या जानकारी है?

दूसरी बात यह है कि गवर्नमेंट की तरफ से एक वक्तव्य में कहा गया था कि जून, 1969 से लेकर मई, 1970 तक 24 करोड़ 73 लाख के स्मगलिंग गुड्स पकड़े गए जिसमें 5 करोड़ 51 लाख का सोना, तीन करोड़ 40 लाख की घड़ियाँ, 6 करोड़ 4 लाख के यान फीब्रिक्स और बाकी अन्य सामान था। इस आधार पर यह भी कहा गया था कि करीब करीब चार सौ पाँच करोड़ का स्मगलिंग व्यापार चलता है। किन्तु हमारे मित्र, श्री जार्ज फरनेन्डीज ने जिनका सम्बन्ध बम्बई से अधिक है और जिनको इस सम्बन्ध में अधिक जानकारी है, उन्होंने अपने एक वक्तव्य में कहा है कि इस स्मगलिंग के व्यापार में करीब करीब 2 हजार करोड़ रुपये लग रहे हैं। तो मैं माननीय मंत्री जी से पूछना चाहता हूँ कि आपने जो वांचू कमीशन बिठाया है जिसको टैक्स इवेजन् और ब्लैक मनी निकालने के लिए उपाय बताने की हिदायत दी गई है उसे क्या यह भी आदेश दिया गया है

कि जहाँ तक स्मगलिंग के व्यापार का सम्बन्ध है, उसमें जितने रुपये लगे हुये हैं, उन्हें कैसे निकाला जाय क्योंकि यह सारा का सारा ब्लैक मनी है?

गवर्नमेंट ने कुछ दिन पहले यह निश्चय किया था कि जो तस्कर व्यापार के केन्द्र हैं विदेशों में जैसे कुवैत, जहाँ से सोना आता है, हांगकांग, जहाँ से टेलीलीन और ट्रांजिस्टर वगैरह आते हैं, लन्दन इत्यादि नगरों में सरकार का कस्टम्स डिपार्टमेंट कुछ केन्द्र खोलेगा और वहाँ कुछ हार्ड आफिशल्स तस्करी व्यापार पर नजर रखेंगे, तथा वहाँ से होकर जो तस्कर व्यापार चलता है, उसको वहीं पर रोकने की कोशिश करेंगे। मैं जानना चाहता हूँ कि क्या उस सम्बन्ध में अभी तक कुछ किया गया है या नहीं?

श्री कंबरलाल गुप्त : स्मगलिंग का सबसे पहले व्यापारिक केन्द्र बम्बई होता था। अब सत्तर प्रतिशत स्मगलिंग का धन्धा केरल में होने लग गया है। जब से केरल में मुस्लिम लीग के पास होम मिनिस्ट्री आई है उस के बाद सात आठ महीने से तस्करी का केन्द्र केरल बन गया है। पिछले साल मुस्लिम लीग ने यह फैसला किया था कि हम सारे देश में लीग की शाखाएँ खोलेंगे और इसकी गतिविधियों को बढ़ायेंगे। इन्होंने मार्किंसर्ड्स को कहा कि हमें होम मिनिस्ट्री चाहिए और वास्तव में उस मिनिस्ट्री के टूटने का एक प्रमुख कारण यह भी था कि मुस्लिम लीग किसी तरह से होम मिनिस्ट्री लेना चाहती थी ताकि पुलिस विभाग उसके हाथ में आ जाए और स्मगलिंग के जरिये से जितना पैसा कमाया जा सकता हो, कमाया जाए और उस पैसे से सारे देश में लीग की शाखाएँ खोली जाएँ। मेरी सूचना यह है कि इस स्मगलिंग से पिछले छः सात महीने में मुस्लिम लीग ने लगभग पाँच करोड़ रुपया इकट्ठा किया है। यह एक व्यक्ति की बात नहीं है जैसा कि श्री सेभियान ने कहा है। इसमें

[श्री कंबरलाल गुप्त]

जो लोग पकड़े गये हैं उनमें मुस्लिम लीग के कई आफिस बेरज हैं और उसके जो एकाउंट वगैरह हैं उससे साबित होता है कि मुस्लिम लीग एज ए पार्टी भी इसमें शामिल है। बम्बई में मस्तान साहब जिनके पास से अस्सी लाख रुपये का माल पकड़ा गया है, उसके साथ मिलकर ये मुस्लिम लीग के जो लोग हैं, काम कर रहे हैं। बम्बई के मस्तान से भी और बड़े स्मगलर हैं। मैं उनका नाम लेना नहीं चाहता हूँ। उन सबसे मिलकर ये मुस्लिम लीग के अधिकारी स्मगलिंग का काम कर रहे हैं। मस्तान साहब 1963 में एक डाक के अन्दर लेबरर का काम करते थे डाई रुपये रोज पर। लेकिन अब उन्होंने एक आटोमोबाइल इन्डस्ट्री खरीदी है एक करोड़ की। सात साल में उनके साथ मिलकर करोड़ों रुपये का स्मगलिंग बम्बई से शिफ्ट होकर अब केरल में होने लग गया है, वहाँ वह चला गया है। मुस्लिम लीग का दिल्ली, उत्तर प्रदेश आदि में रिवाइवल हो रहा है। इनकी योजना यह है कि इलैकशन में दस करोड़ रुपया बाँटा जाएगा और पचास मँम्बर अगर मुस्लिम लीग के चुन लिए गये तो वहाँ केन्द्र के अन्दर भी वे सरकार को बाध्य करेंगे कि उनके इशारों पर वह चले, वह उसको डिबेट करने की स्थिति में आ जाएंगे। किस प्रकार केन्द्रीय सरकार को अपने कब्जे में किया जाए, इस तरह उनका ध्यान है। इनका ख्याल है कि एक पार्टी इतनी मेजोरिटी में नहीं आएगी कि वह अकेली सरकार बना ले। दस करोड़ रुपये से अगर पचास मँम्बर मुस्लिम लीग के टिकट पर अलग-अलग जगहों से पार्लमेंट के लिए चुन लिए गये तो ये सरकार को अपने हाथ में ले लेंगे और उसी तरह से डिबेट करने की स्थिति में हो जायेंगे जैसे ये केरल में हो गये थे।

इस संदर्भ में मैं पूछना चाहता हूँ कि क्या यह सही है कि कुछ दिन पहले केरल के गवर्नर

श्री विश्वनाथन ने प्रधान मन्त्री को चिट्ठी लिखी कि केरल में ला एंड आर्डर स्मगलरज के हाथ में है और मुस्लिम लीग स्मगलरज के खिलाफ कोई कार्रवाई करना नहीं चाहती है? मैं यह जिम्मेदारी के साथ कह रहा हूँ और चाहता हूँ कि शुक्ल जी इसको चैक करें। प्रधान मन्त्री ने जब कि स्मगलर के बारे में यह कहा कि उसको एरेस्ट कर लो और एरेस्ट करने की बात जब केरल गई तो केरल के गवर्नर ने क्या यह चिट्ठी नहीं लिखी कि वहाँ की मुस्लिम लीग स्मगलरज के साथ मिली हुई है, उनका सारा पैसा लीग को मजबूत करने में लग रहा है, इसलिए केरल पुलिस के जरिये से उनकी गिरफ्तारी नहीं हो सकती है, यह स्मगलिंग रुक नहीं सकती है और इस वास्ते केन्द्र ही पुलिस या इस प्रकार का दूसरा प्रबन्ध करे ताकि ये जो स्मगलिंग करने वाले लोग हैं, इनके विरुद्ध कार्रवाई की जा सके?

इसी से सम्बन्धित मेरा दूसरा सवाल भी है। क्या यह सही है कि केरल सरकार में जो मुस्लिम लीग का मन्त्री था, उसका लड़का और लीग के पदाधिकारी केरल में ट्रेनिंग कैंप लगाते हैं जहाँ मुस्लिम लीग की तरफ से लोगों को राइफल ट्रेनिंग दी जाती है? क्या यह भी सही नहीं है कि रायफल्ज खरीदने और कैंप वगैरह लगाने का जितना खर्चा है वह भी इसी स्मगलिंग के पैसे से आता है और जो इनकी वालंटरी फोर्स है उसके लिए सारे का सारा पैसा स्मगलिंग से आ रहा है? क्या यह भी सही नहीं है कि वहाँ की सारी पुलिस को इनडिफैक्टिव कर दिया गया है और वहाँ पुलिस की हिम्मत नहीं है कि स्मगलरज के लिलाफ वह कार्रवाई कर सके? वहाँ होम मिनिस्ट्री खुद लीग के मन्त्री के पास थी। सत्तर परसेंट स्मगलिंग शिफ्ट होकर केरल चला गया है। मस्तान और उनके जरिये दूसरे लोगों द्वारा जो यह धंधा चलाया जा रहा है उसमें कई लोग शामिल हैं। इस रेकेट में कुछ

यू० के० के लोग भी हैं उनको ऐसा करने से रोकने के लिये सेंटर से कुछ भ्रफसर इटैलीजेंस के या रेवेन्यू इटैलीजेंस के या सी० बी० घ्राई० के सरकार भेजेगी ताकि यह कार्रवाई रुक सके ?

SHRI S. KUNDU (Balasore) : Circumstances connive to make certain fellows a strange bed-fellows. Here is an occasion where Jan Sangh, CPM and Mr. Pakash Vir Shastri have become strangebed-fellows. (Interruption).

18 hrs.

What I strongly disapprove of, and I want the entire House to stand with me, is the sinister suggestion contained in this. We want smuggling to go. Smuggling should be totally checked. But the way in which these things are projected, connecting the son of somebody as of the Muslim League... (Interruptions)

SHRI P. GOPALAN : You must know that he is the son of Thangal... (Interruptions)

SHRI S. KUNDU : I can understand CPM behaving in such a manner because generally they do not have any credence for values. But I cannot imagine Jan Sangh and also Shri Prakash Vir Shastri to sing a chorus with them.

SHRI K. LAKKAPPA (Tumkur) : This smuggling has continued since the EMS regime... (Interruptions)

SHRI S. KUNDU : I can imagine Jan Singh projecting certain views...

MR. CHAIRMAN : Kindly ask your question... (Interruptions)

SHRI S. KUNDU : This smuggling and foreign money are not confined only to the Muslim League or Muslims. Smuggling is indulged in by Hindus, Muslims, Christians, everybody. It is not confined to one Shri Mastan. There are many others. There are good Hindus like Tejas who are the great racketeers in this country. I hope Shri Gupta will not take cue from some people and give this sort of projection. I would like to ask

the Minister whether this smuggling started after the EMS Ministry resigned or it was there during the CPM regime, when the Muslim league party was there in the Cabinet, and whether EMS had written to you a number of times drawing your attention to the activities of Muslim League and that you are ineffective and that you are not taking any action. Unless you give a categorical answer to this question, cloud of suspicion created will not be cleared.

We have been demanding that there should be a thorough discussions about all foreign money, be it KGB or CIA. But you are not coming forward for a discussion. That is the only way to purge the entire body politic of our country from corruption, I know that smuggling is not confined to Malabar. Crores of rupees worth of smuggling is taking place in Bombay and other places and the government is thoroughly ineffective in checking it. This matter has been taken up a number of times. It is true that some of the officers, some of the people in very high positions and some of the Ministers are also conniving at this. I want the Minister to lay out specific steps which they have taken and which they propose to take to stop smuggling.

MR. CHAIRMAN : The hon. Minister.

SHRI EBRAHIM SULAIMAN SAIT : Sir, may I have an opportunity..... (Interruption). It has a direct bearing (Interruption).

MR. CHAIRMAN : Your name is not there... (Interruption)

SHRI EBRAHIM SULAIMAN SAIT : All the facts have been challenged..... (Interruption).

MR. CHAIRMAN : Let the Hon. Minister reply... (Interruption).

श्री शशि भूषण (खारगोम) : सभापति महोदय, जिन लोगों के बारे में इल्हाम लगाये गए हैं उनको मौका देना चाहिए, वरना यह बहुत गलत बात होगी। अगर आपने आज न्याय नहीं किया, तो न्याय समाप्त हो जायेगा। जिस पार्टी

[श्री शशि भूषण]

के बारे में कहा गया है, उसके प्रतिनिधियों को अपनी बात कहने का मौका देना चाहिए। अगर जनसंघ के बारे में कुछ कहा गया होता, तो मैं श्री कंवरलाल गुप्त को सफाई देने का मौका देने के लिए कहता। आप मारेंगे भी और रोने भी नहीं देंगे ?

MR. CHAIRMAN : Their names are not there.

SHRI AMRIT NAHATA (Barmer) : It is not fair.

श्री शशि भूषण : सभापति महोदय, जो एग्रीव्ड पार्टी है, उसको अपनी सफाई देने का मौका देना चाहिए। इस सदन में अपनी सफाई देने का हक हर एक सदस्य को होना चाहिए। इन माननीय सदस्यों की पार्टी को रेफर किया गया है, इसलिए इनको अपनी बात सदन के सामने रखने का मौका दीजिए। हम आप से पूरे न्याय की उम्मीद करते हैं, खासकर इन दो माननीय सदस्यों के लिए, जो सदन में अकेले हैं।

सभापति महोदय : अगर मैं आज रूलज के खिलाफ इनको मौका दूंगा, तो कल किन्ही दूसरे सदस्यों का प्रश्न उठ खड़ा होगा।

Ten Members, including Shri Muhammad Ismail, Shri Sulaiman Sait, Shri Shiva Chandra Jha, Shri Bal Raj Madhok, myself and Shri Gopalan, had also indicated their desire to participate in the discussion. A regular ballot was held and out of those ten names four have been balloted out. I cannot permit any other Member..... (Interruption).

श्री शशि भूषण : अगर कभी इस तरह जनसंघ के बारे में कहा जायेगा, तो मैं पहला व्यक्ति हूंगा, जो श्री कंवरलाल गुप्त को बोलने का मौका देने के लिए कहेगा।

MR. CHAIRMAN : There are other methods open to him to explain his position.

श्री शशि भूषण : सभापति महोदय, आप हमेशा न्याय की प्रतिष्ठा करते आये हैं। जिस कुर्सी पर आप बैठे हैं, सब सदस्यों के अधिकारों की रक्षा करना और उनके साथ न्याय करना उसका कर्तव्य है। जो आपका व्यक्तित्व है, उससे हमें उम्मीद है कि आप न्याय करेंगे।

MR. CHAIRMAN : There is no question of appealing to my sense of justice. I am guided by the Rules.

श्री शशि भूषण : रूलज इन्सान ने बनाये हैं। इन सदस्यों के साथ न्याय किया जाना चाहिए। आप इनको मौका दीजिए, वरना सब कहेंगे कि आपने न्याय नहीं किया है।

MR. CHAIRMAN : The Rules have been framed by the House.

I cannot violate them.

SHRI M. MUHAMMAD ISMAIL (Manjeri) : On a point of order, Sir. In the ballot our names have not come but there have been references to us personally and we have been charged with so many things by so many people. We must, therefore, be given a chance to explain the position ourselves. When we are here and are obeying you by sitting here, he says that we are sitting here because we have no answer to all the fabricated things that they are imagining and the atrocious things that they are saying.

AN HON. MEMBER : Cock-and-bull story.

SHRI M. MUHAMMAD ISMAIL : Therefore we must be heard, even as a matter of personal explanation. It is only fair under the parliamentary procedure that we must be heard. I will refer to some of the things that have been referred to here.

MR. CHAIRMAN : Kindly resume your seat now. I have heard you.

SHRI M. MUHAMMAD ISMAIL : I have not come to the point.

MR. CHAIRMAN : Kindly resume your seat.

SHRI M. MUHAMMAD ISMAIL : You must do justice when you are in the Chair. You must not allow those atrocious charges to go on record without any say from us.

MR. CHAIRMAN : We have been having these half-an-hour discussions for so many years in this House and are guided by certain rules. The rules are that hon. Members, who wish to participate in these half-an-hour discussions, give their names and a regular ballot is held. You have other means and avenues to explain the position and the reflections which have been cast against you or your party. There are other methods open to you. But I am bound by the rules which say that only those Members whose names secure a position in the ballot will be permitted.....
(Interruption)

So, I am sorry. The hon. Minister.

SHRI SHEO NARAIN (Basti) : On a point of order, Sir. The hon. Member Shri Kundu said that some Ministers are involved in smuggling. I hope, the hon. Minister in his reply will give the names or I would request the hon. Member Shri Kundu to give the names.

MR. CHAIRMAN : There is no point of order. It is his discretion.

SHRI K. LAKKAPPA : On a point of order, Sir. Regarding Half-an-Hour Discussions, we are guided by certain rules. But today a peculiar situation has arisen because certain aspersions were cast against certain Members of this House who are present here, their Party and also the Ministers. The Members who were attacked belong to the Muslim League and they are present in the House. You have also said that an opportunity to explain their position under the rules will be given to them. Now, the Half-an-Hour discussion will be over. An opportunity should be given to them right now to explain the facts. The Chair has got an inherent discretion to allow them to explain the position. We condemn smuggl-

ing; we condemn such things. We should know whether the things that have been said are true or not. Therefore, an opportunity should be given to the Members belonging to the Muslim League who have been mentioned, to explain the position. They are present in the House. I would request you to kindly exercise your inherent power to allow them to make a personal explanation.

SHRI S. M. BANERJEE (Kanpur) : Sir, I do not hold any brief either for the Jana Sangh or for the Muslim League. The whole point is this. In this Half-an-Hour discussion, the hon. Member who initiated the discussion Shri Nayanar, and others did mention certain names. This Half-an-Hour discussion is regarding alleged involvement of Kerala Muslim League in smuggling racket. It is not a question of an individual. It is a case of the Muslim League Party. I may remind you that in this House, when certain references were made regarding the R.S.S. activities or the Jana Sangh activities or a newspaper owned by the Jana Sangh, Shri Atal Bihari Vajpayee and Shri Bal Raj Madhok were given an opportunity to explain the position. This may be the Half-an-Hour Discussion. In the name of equity and justice, in the name of impartiality, I would request you in all fairness to allow the personal explanation. Nothing will be lost. If they are involved in smuggling, let them go to hell. We condemn smuggling. Some names were mentioned. They are the hon. Members of this House. They should be given an opportunity to explain their position. You are at the moment occupying the Chair. You do not belong to any party. You are the custodian of the House to see that justice is done. I would request you to kindly give a chance to Shri Ismail to explain his position.

DR. RANEN SEN (Barasat) : Sir, in the course of the speech, Shri Prakash Vir Shastri made repeated mention of the name of Shri Ismail who is an hon. Member of this House and who is also present in the House. As my hon. friend, Shri S.M. Banerjee, suggested, it is at your discretion to allow the Members belonging to the Muslim League whose names have been mentioned to make a personal explanation.

[Dr. Ranen Sen]

It has been the practice in the House that if a Member's name is mentioned by some Member or even by a Member from the Treasury Benches, then the Member concerned is allowed to make a personal explanation. This has been the practice and convention in the House. Therefore, I would request you to at least allow Shri Ismail to make a personal explanation.

SHRI RANJEET SINGH (Khalia bad): According to the Rules of Procedure, previously when a slur was cast on a Member, he had a right to stand up on a point of personal explanation. You know since then the rule has been changed and the Speaker now desires that when a person wants to make a personal explanation, he should give notice and with the Speaker's permission he should raise that point of personal explanation.

Here an allegation has been made against a whole political Party and not against one particular person who is in this House. We have made allegations and allegations have been made against us; and we have made allegations that the CPI receives foreign money but we have not said—we have made exceptions—that Shri S.M. Banerjee receives foreign money. So, when a whole organisation is involved, one person is not to rise on a point of personal explanation. This is my submission.

श्री शशि भूषण : अध्यक्ष महोदय, स्मग्लर्स की कोई बिरादरी नहीं होती। दुनिया में स्मग्लर्स सब देशों के लिए उतने ही बुरे हैं जितने हमारे देश के लिए। कौन बिरादरी के कम स्मग्लर्स हैं किस में ज्यादा है इससे कोई फर्क नहीं पड़ता। स्मग्लर सब बराबर हैं। कोई अगर राजनैतिक नेता है उसका लड़का स्मग्लर हो जाता है, एक्सप्लायट करता है तो इसका मतलब यह नहीं है कि उसके बाप की पार्टी को बदनाम किया जाय। अगर लड़का गलत है तो उस लड़के को सजा मिलनी चाहिये। यह इस सदन में कई बार हुआ है कि कई पुराने मंत्री जो थे उनके बेटों पर आरोप हुये लेकिन पार्टी पर नहीं हुये। उनकी व्यक्तिगत बात थी।

लेकिन उस मंत्री को भी व्यक्तिगत एक्सप्लेनेशन देने का अध्यक्ष ने अधिकार दिया। हालाँकि वह नहीं भी चाहते थे तो भी दिया। यहां इत्फाक से एक आनरेबल मेम्बर हैं उनके रिश्तेदार पर भी चार्ज लगाया, उनकी पार्टी पर भी लगाया। तो जिस तरह से मोरार जी भाई को इजाजत दी गई थी, इसी तरह से इनको भी परसनल एक्सप्लेनेशन की कम से कम इजाजत दी जानी चाहिए और इसलिए मैं इनसे प्रार्थना करूंगा कि परसनल एक्सप्लेनेशन का नोटिस जैसे रणजीत सिंह जी ने कहा वह दिया जाता है पहले लेकिन जब हाउस में आनरेबल मेम्बर मौजूद हों तो उस वक्त उनको मौका दिया जाना चाहिये। और आप जानते हैं कि मेरी निगाह में मुस्लिम लीग और जनमंघ में कोई फर्क नहीं है। इसलिए मैं आपसे निवेदन करता हूँ कि इनको मौका दीजिए।

SHRI AMRIT NAHATA : There has been a convention in this House that members are not allowed to throw allegations against those parties that are not represented in this House. I have been chided by the Chair on more than one occasion when I have spoken against Guru Golwalkar or against Jana Sangh, and the Chair has always rebuked me not to throw allegations against Parties that are not represented in this House. Therefore, in all fairness, either you should ask or expunging the entire debate in which a particular party has been accused of smuggling or the minimum that should be done is that you should request those representatives of the Party here to give personal explanation and explain the position of their party. Since they are present here, they need not give you any written notice. They have been listening to all these allegations personally and patiently. In all fairness, Mr. Chairman you should give them an opportunity to explain the position.

SHRI SEZHIYAN : Major Ranjeet Singh said that due notice should be given for making personal explanation and Mr. Shashi Bhusan and others were telling that the members were present here and listening to the allegations. Sir, if you go

through the Rules, no notice need be given. Rule 357 says...

SHRI RANJEET SINGH : The rule has since been amended.

SHRI SEZHIYAN: The rule says :

' A member may, with the permission of the Speaker, make a personal explanation although there is no...''

Therefore, it simply says that a member may make the personal explanation with the permission of the Speaker. Therefore, if the Speaker is allowing that, he can make the personal explanation. But no previous notice is required as per rule 357. The amendment deals with another aspect.

श्री कंबर लाल गुप्त : सभापति महोदय, मुझे यह प्रार्थना करनी है—प्रकाशवीर जी शास्त्री या किसी ने भी माननीय सदस्यों के विरोध में कोई एलोगेशन नहीं लगाई है, लेकिन यह बात सही है कि मुस्लिम लीग के विरोध में बातें कही गई हैं। इसलिए यह आपकी मर्जी है, आप उन को मौका देना चाहें तो दें।

SHRI M. MUHAMMAD ISMAIL : Before I am given a chance of speaking on a personal explanation I want to submit that it is not only the Muslim League that was mentioned, but speaker after speaker has also referred to me saying, 'he is sitting here; he is not saying anything' thereby implying that I am admitting what all they are saying.

Sir, I have been observing your ruling that I should not stand up. I stood up several times but you asked me to sit down. Therefore, I thought in all fairness, using your discretion in a proper way, you will give me a chance. And now, since my name has also come in in the course of the debate, I should be given a chance, in all fairness, to have my say, Sir. Therefore, I request you to give me a few minutes to explain the position from my point of view.

MR. CHAIRMAN : Mr. Muhammad Ismail, the position is that, so far as I am concerned; sitting here in the Chair, all

parties are equally respectable to me and I personally do not approve of any allegations being levelled against persons.

SHRI AMRIT NAHATA : Persons and parties too...

SHRI M. MUHAMMAD ISMAIL : Then, you expunge the whole thing...

MR. CHAIRMAN : Kindly hear me. Now, the position is that you must have received a Circular which has been issued by our Lok Sabha Secretariat adding an item (ccc) under 'Personal explanation by member' which reads as follows.

"115C. No member shall be permitted to make a statement by way of personal explanation under rule 357 unless a copy thereof has been submitted in writing by the member to the Speaker sufficiently in advance and the Speaker has approved it. Words, phrases and expressions which are not in the statement approved by the Speaker, if spoken, shall not form part of the proceedings of the House.

[To be inserted after direction 115B of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha (Second Edition)].

Moreover, the procedure that we follow for these Half-an-hour Discussions is a bit different from the procedure that we follow in regard to the discussion of other items of business. The procedure prescribed here is that the hon. Member who has given notice will make a speech; then others whose names may secure a position in the Ballot, have a right to ask questions and then the Hon. Minister in charge replies.

Therefore I am sorry, I am bound by these Rules and now I call upon the Hon. Minister to reply.

SHRI AMRIT NAHATA : The whole proceedings should be expunged.

SHRI SHASHI BHUSHAN, rose—

MR. CHAIRMAN : We have already taken 55 minutes instead of 30 minutes. The House has taken 55 minutes already and after all we should have some regard for the time of the other hon. Members. Let the hon. Minister reply now.

श्री शशि भूषण : सभापति महोदय, आप एक एतिहासिक कदम उठाने जा रहे हैं। यह आघा घण्टे की बहस का भ्रवसर अपने फेलो-कोलीग के करैक्टर एससीनेशन के लिए इस्तेमाल न किया जाय, इस दृष्टि से आप उनको मौका दीजिए।

MR. CHAIRMAN : Let the hon. Minister reply.

SHRI M. MUHAMMAD ISMAIL : I refute all the allegations very clearly.

MR. CHAIRMAN : The hon. Minister please.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Mr. Chairman, Sir, unfortunately, rather than limiting itself to the main points of the issue on which this debate was raised, this particular discussion has shifted towards entirely a new ground which is not covered by the notice and which is not covered by the points that were mentioned by the hon. Member who raised the discussion.

I would first of all deal with the matters that are raised by various hon. Members one by one, and then come to the facts of the matter as we have them with us.

First of all, allegations have been made against a party that is represented here and also a party which until recently was part of the Government of a State. I thought that Shri Kanwar Lal Gupta knew things a little better. He should know that when anti-smuggling operations are conducted and the smugglers are trapped, it is the customs authorities and the customs staff who are concerned; the local police does not come into the picture at all. The

customs officers themselves can arrest a person, can proceed against him and can produce him before the magistrate. The local police may come in later on, and the magistrate's permission might be obtained later on. But, for handling the smugglers or for stopping smuggling, it is the customs staff itself who have been empowered by the Act of this House who take all these actions...

SHRI KANWAR LAL GUPTA : But they take the help of the police.

SHRI VIDYA CHARAN SHUKLA : Therefore, I would say that it is unfortunate and wrong to allege that just because the Muslim League had had a Home Minister in the former Government of Kerala, smuggling activities had started in Kerala and so much of smuggling operations had been shifted from Bombay to Kerala. That is absolutely unfounded and absolutely wrong. I strongly refute the allegation that has been made. Secondly, as regards the question of any Minister. I think Shri S. Kundu probably mentioned some Minister of the State Government...

SHRI RANJEET SINGH : No, of the Central Government.

SHRI KANWAR LAL GUPTA : Of both.

SHRI VIDYA CHARAN SHUKLA : As far as I understand, the question of Central Government Ministers being involved does not arise.

AN HON. MEMBER : Why ?

SHRI VIDYA CHARAN SHUKLA : He probably meant those Ministers who probably represented the Muslim League in the Kerala Ministry and others who were probably concerned with that. I would say that as far as...

SHRI S. KUNDU : I said 'Ministers'. Now he is putting words into my mouth, and says that I probably meant Ministers of the Muslim League and all that. What is this ?

MR. CHAIRMAN : Was he referring to Central Ministers then ?

SHRI S. KUNDU : I said 'Ministers'.

SHRI VIDYA CHARAN SHUKLA : I would say that as far as the information in our possession goes, no such complaint has even been made that any Minister is involved much less any allegation or information of this kind; so, it is absolutely unfounded. I would like to assure Shri. S. Kundu that nothing of this kind has happened and no allegation has been made as far as my personal knowledge goes at this time, and I do not think that any such allegations or complaints have been made to us either orally or in writing.

SHRI E. K. NAYANAR : He is referring to Central Ministers or State Ministers ?

SHRI VIDYA CHARAN SHUKLA : The other allegation that was made was regarding the Congress and the Muslim League combining in Kerala in the coming elections there. May I say that this is a very futile exercise ? There is no question of any combination of any one party with another party, as far as the present moment goes. There might be confabulations going on and there might be discussions going on. Apart from that, I would also say that even if there were collaboration to connect this matter with the smuggling racket in Kerala would be so wildly absurd that I would not expect any hon. Member of this House to seriously believe in that kind of allegation.

SHRI E. K. NAYANAR : Why are the Central Government not taking any action in the serious smuggling racket in Calicut ? He is responsible for it.

SHRI VIDYA CHARAN SHUKLA : Most of this debate consisted of such absurd and wild allegations. For instance, Shri Kanwar Lal Gupta got up and made an allegation that the Governor of Kerala had written to the Prime Minister making allegations of this kind.

I emphatically refute it. It is absolutely untrue.

SHRI KANWAR LAL GUPTA : Has he received any letter from the Governor of Kerala regarding smuggling there ? If he has, will he lay it on the Table ?

SHRI VIDYA CHARAN SHUKLA : I am saying that no such letter has been received from the Governor of Kerala and what he is saying is wrong.

SHRI KANWAR LAL GUPTA : All right. Has he confirmed it ?

SHRI VIDYA CHARAN SHUKLA : I am saying this on the basis of the information I have in my possession at present.

SHRI KANWAR LAL GUPTA : What does he mean by 'at present' ?

MR. CHAIRMAN : He should not be interrogated after every sentence.

SHRI VIDYA CHARAN SHUKLA : Other matters were mentioned regarding the Muslim League's activities, its history, what they had done in the past, what they are doing and what they are likely to do in future. May I say that it is not only very unfortunate that such things are allowed to be said here, but it was also completely irrelevant to the matter under discussion.

SHRI P. GOPALAN : His reply itself is irrelevant.

SHRI VIDYA CHARAN SHUKLA : A smuggler may be connected with a person. But to draw any conclusion or conjecture from it and make it the basis of a statement that so and so was connected with such party or that he is the son of so and so on and therefore, the entire party would be doing this is completely unfounded. I hope such things would not be mentioned in the House in future at least.

SHRI P. GOPALAN : On a point of order. Here the Minister was mainly dealing with the political aspects of a problem, but we are very much concerned about the activities of a particular political party in

[Shri P. Gopalan]

Kerala, There have been very serious allegations which were publicised in many papers of Kerala that this organisation is indulging in the smuggling business on a large scale... (Interruptions).

SHRI EBRAHIM SULAIMAN SAIT : That has been denied by the Minister.

SHRI P. GOPALAN : We know that in Kerala the Treasurer of the Muslim League, Mr. Kallatra Haji, is one of the most notorious smugglers in Kerala. Mr. Bafakki Thangal's son was arrested ; his godown was searched by the Customs. So we want a categorical reply from the Minister whether this organisation is indulging in smuggling or not.

SHRI EBRAHIM SULAIMAN SAIT : It was going on when EMS was Chief Minister.

SHRI M. MUHAMMAD ISMAIL : On a point of order.

MR. CHAIRMAN : No point of order now.

SHRI VIDYA CHARAN SHUKLA : I was saying that such allegations that have been made here have been made, it appears to me, with political motives and there is no basis for making them.

SHRI KANWAR LAL GUPTA : On a point of order. He must withdraw the words.

सभापति जी, मेरा प्वाइंट ऑफ़ ऑर्डर यह है कि अभी संची महोदय ने कहा कि यहाँ पर मेम्बर्स ने पोलिटिकल मोटिव से बात कही। मैं यह कहना चाहता हूँ कि जो भी यहाँ संसद खदम्ब हैं, हो सकते हैं हमारा धमपका धमपस में मतभेद हो लेकिन किसी को यह कहना कि इनका मोटिव खराब है, उनकी बोनाफाइडीज को चैलेंज करवा, यह मजत बात है। धाप इन से कहें कि उन शब्दों को वापिस लें। हम जो ठीक सबभते हैं, वही हमने कहा है।

SHRI M. MUHAMMAD ISMAIL : On a point of order.

MR. CHAIRMAN : He can rise later.

श्री कंवरलाल गुप्त : वरना फिर भी हम को कहना पड़ेगा कि इतका सारा जवाब पोलिटिकली मोटिवेटेड है।

SHRI VIDYA CHARAN SHUKLA : May I say that I did not say it was a wrong or mala fide motive. I only said it appears to me that all these allegations have been made with political motive.

SHRI E. K. NAYANAR : Was his godown searched ? His party is allied with the Muslim League. That is why he is not replying to... (Interruptions). I have asked specific questions.

SHRI M. L. SONDHI (New Delhi) : How can you permit this responsible Minister to come here and make a statement which is a direct invitation to smuggling ? He must be in league with smugglers. I have respect for Mr. Ismail, but the manner in which this particular Minister has answered shows lack of responsibility, shows his vicious outlook. He is insulting the House. (Interruptions).

MR. CHAIRMAN : Everybody is hurling charges against others. How can we conduct the proceedings of this House ?

SHRI M. L. SONDHI : We greatly welcome your words. You said nobody should hurt Mr. Ismail's sentiments. I think it is a very good thought, but these junior Ministers who come here, insult the House. What does he mean by it ? He must apologise. Mr. Shashi Bhushan made a good point. He is politically motivated, he must withdraw it.

SHRI EBRAHIM SULAIMAN SAIT : The Minister is giving only facts. Why are you people disturbed ? It shows a guilty conscience. ... (Interruptions).

SHRI VIDYA CHARAN SHUKLA : Mr. Beni Shanker Sharma also asked me whether the Wanchoo Committee will also

go into this matter. Only this morning I answered a question regarding this Committee. It is concerned mostly with direct taxes, it is not concerned with this matter.

Another question that was asked by a Member was regarding our revenue intelligence services from those places from where these things are smuggled into India, for instance Dubai, Kuwait, Hong Kong, Singapore and other places. We have made arrangements for receiving revenue intelligence, but I do not think it would be in our interest to reveal the details of any arrangement that we have made, but we do take care to get as much information as possible.

SHRI P. GOPALAN : More arrangement, more smuggling.

SHRI VIDYA CHARAN SHUKLA : One question was asked which was not really relevant, whether I consider the Muslim League to be a communal organisation or not. We do consider the Muslim League to be a communal organisation or not. We do consider the Muslim League to be a communal organisation.

SHRI M. MUHAMMAD ISMAIL : No, Sir; you must explain what you mean by communalism... (Interruptions.)

SHRI EBRAHIM SULAIMAN SAIT : What about Jan Sangh ?

SHRI VIDYA CHARAN SHUKLA : Jan Sangh is also a communal organisation. (Interruptions.) Facts have not been disputed by any of the speakers; they have been given in answer to the unstarred question on which this half an hour discussion had been based and I do not think that I should take the time of the House by repeating that information. I had clarified that in this particular case so far in our investigations we have found no political involvement of any kind; it is merely a case of smuggling and the person is being treated as a suspect-smuggler. Investigations are going on and I can assure the House that no political considerations of any kind will be allowed to interfere in our investigations.

SHRI KANWAR LAL GUPTA : How many persons have been arrested ?

SHRI P. GOPALAN : Have you arrested Baffaki ?

SHRI M. MUHAMMAD ISMAIL : There is no charge against him. Let him go before the investigating authorities and place his evidence before them; he thinks he can browbeat here. I challenge him to place his information before the authorities concerned.

SHRI P. GOPALAN : Our paper has published it openly; we accept the challenge.

SHRI VIDYA CHARAN SHUKLA : Any relationship of any suspect-criminal with anybody would also not be allowed to stand in the way of fair and impartial investigation.

May I in conclusion say that we have made very extensive arrangements to check smuggling and we are going to tighten our anti-smuggling measures so that such things that are going on in the West Coast are effectively stopped. I should like hon. Members to take as keen interest in anti-smuggling measures as they have taken in this case... (Interruptions.)

SHRI M. L. SONDHI : He wants us to take interest in this; he has one of the most confused minds ever to adorn the Treasury Benches... (Interruptions.) Shri Shashi Bhushan will make a much better Minister.

SHRI VIDYA CHARAN SHUKLA : Sir, I hope the hon. Members will take a keen interest in the anti-smuggling measures that we are adopting and also see that any such information that they get about smuggling activities or smugglers is promptly brought to our notice so that we can take quick action against those people.

Lastly, one question was asked of me—how many people were arrested. Apart from Baffaki, five others who were found in the boat have also been arrested in this matter.

18.46 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 11, 1970. SRAVANA 20, 1892 (Saka).